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*Separate paging is given to this Part, in order that it may be filed as a separate compilation.*

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## PART III.

Regulations, Orders, Notifications, Rules, etc., issued by the Governor and by Heads of Departments.

### HOME DEPARTMENT.

#### NOTIFICATIONS.

*The 22nd August 1942.*

No. 8038-P.(C).—In exercise of the powers conferred by sub-section (2) of section 1 of the Madras Towns Nuisance Act, 1889 (Madras Act III of 1889), the Governor of Orissa is pleased to extend, with effect from the date of issue of this notification, the provisions of sections 3, 4, 5, 8 and 10 of the said Act to village Motu in the district of Koraput.

*The 26th August 1942.*

No. 2771-C.—In pursuance of sub-section (1) of section 92 of the Government of India Act, 1935, the Governor of Orissa is pleased to direct that the Essential Services (Maintenance) Second Amendment Ordinance, 1942 (Ordinance No. XXXVIII of 1942),

shall apply to all the partially-excluded areas in the Province of Orissa.

By order of the Governor,  
J. BOWSTEAD,  
*Chief Secretary to Government.*

### DEVELOPMENT DEPARTMENT.

#### NOTIFICATION.

*The 31st July 1942.*

No. F.118/42(R).—In exercise of the powers delegated to me under Government of Orissa, Development Department, notification No. 5434-D.(C.), dated the 17th July 1942, I hereby direct that the export of rice and paddy from Gunupur taluk either by road or by rail, except under permit from the Subdivisional Officer, Rayaghada, be stopped for a period of fourteen days, with effect from 1st August 1942.

J. S. WILCOCK,  
*District Magistrate, Koraput.*

**COMMERCE AND LABOUR  
DEPARTMENT.****ORDER.***The 21st August 1942.***NOTIFICATION.***The 24th August 1942.*

**No. 8121—IJ-16/41-Com.(C).**—In pursuance of sub-section (1) of section 92 of the Government of India Act, 1935, the Governor of Orissa is pleased to direct that the War Risks (Goods) Insurance (Third Amendment) Ordinance, 1942 (XXXVI of 1942), shall apply to all the partially-excluded areas of the Province of Orissa.

By order of the Governor,

J. E. MAHER,

*Secretary to Government.*

In exercise of the powers delegated to me under clause (a) of sub-rule (2) of rule 81 of the Defence of India Rules, it is hereby ordered that on and from the 25th of August 1942 no paddy or rice shall be taken out of the district of Puri either by rail, boat, cart or motor vehicle or any other conveyance, without a permit from the Subdivisional Officer concerned until further orders.

Paddy or rice that can be taken out as personal belonging is limited to one maund only.

M. N. BASU,

*District Magistrate, Puri.*